SCHEDULE II FORM D

PROOF OF CLAIM BY FINANCIAL CREDITORS

(Under Regulation 18 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

16-03-2024

То

The Liquidator

Mr. Pradip Kumar Kar

Address: - Gopalgaon, PO- Srikanthapur, PS-Town,
Near Sabitri Girls High School, Baleshwar Orissa- 756001

E-mail: pradipkukar@gmail.com

IP Registration no: IBBI/IPA-001/IP-P-02544/2022-23/14189

From,

SREI Equipment Finance Limited

Registered Office:

Vishwakarma, 86C, Topsia Road (South), Kolkata 700046

Corporate Office:

6A, Kiran Shankar Ray Road, Kolkata 700001

<u>Subject:</u> Submission of proof of claim in respect of the liquidation of **MAA Durga Flour Mills Private Limited.** Under the Insolvency and Bankruptcy Code, 2016.

Madam/Sir,

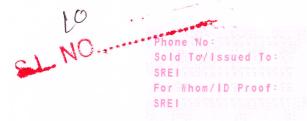
Srei Equipment Finance Limited, hereby submits this proof of claim in respect of the liquidation of **MAA Durga Flour Mills Private Limited**. The details for the same are set out below:

1.	NAME OF FINANCIAL CREDITOR	SRI	EI EQUIPMENT FINAI	NCE LIMITED	
	(IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION, IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	CIN: U70101WB2006PLC109898 Certificate Of Incorporation of Srei Equipment Finance Limited is Attached			
2.	ADDRESS AND EMAIL OF FINANCIAL CREDITOR FOR CORRESPONDENCE.	Plot No. Y-10, Block Ep, Sector V, Salt Lake City, Kolkata – 700091 CONTACT PERSON			
	KOLKATA LE	1. 2. 3. 4. 5.	Ganesh Bagree Rajesh Agarwal Shailendra Lath Predeep Parida Maya Gupta PMO Office	(ganesh.bagree@srei.com) (rajesh.agarwal@srei.com) (shailendra.lath@srei.com) (pradeep.parida@srei.com) (maya.gupta@srei.com) (pmooffice@srei.com)	

3.	TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST, AS AT THE LIQUIDATION COMMENCEMENT DATE AND DETAILS OF NATURE OF CLAIM (WHETHER TERM LOAN, SECURED, UNSECURED)	Rs. 2,14,07,96,332 /- (Rupees Two Hundred Fourteen Crore Seven Lakh Ninety Six Thousand Three Hundred Thirty Two Only) as on 28 th February, 2024 ("The Claim")				
4.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	a) Agreement No. 49814 b) Statement of account for Agreement No: - 49814 c) ROC Charge Certificate & CHG1 for Agreement No. 49814 d) Deed of Hypothecation for Agreement No. 49814 e) Encumbrance Cetificate f) Personal Guarantors Surya Kanta Acharya g) Invoice Copy enclosed				
5.	DETAILS OF ANY ORDER OF A COURT OF TRIBUNAL THAT HAS ADJUDICATED ON THE NON-PAYMENT OF DEBT					
6.	DETAILS OF HOW AND WHEN DEBT INCURRED		Agreement No.	Financed Amou 17,50,00,0		ent Date
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE FINANCIAL CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NIL				
8.	DETAILS OF ANY SECURITY HELD, THE VALUE OF THE SECURITY, AND THE DATE IT WAS GIVEN	1.Prime Security:- Assets as mentioned in Deed of Hypothecation & ROC Charge Certificate of Agreement no. 49814				
		2. Collat SI No.	Location of Property		Collateral Owner's Name	Area (Acres)
		1	Plot no 302, 270, k 974/75 & 974/16, l baichuan, Tehsil- C P.S. Tangi, Dist- Cu Orissa	Mouza- (houdwar,	Pramod Chandra Rath	1.20
		2	Plot No 303. 303/2 Khata No 974/28, 9 974/31, Mouza- ba Tehsil- Choudwar, Dist- Cuttak, Jgatpu	974/29 & Fichuan, L P.S. Tangi,	Maa Durga Flour Mills P td	1.95
					otal	3.15
		3. Personal Guarantors Surya Kanta Acharya & Prashant Chandra Rat				
	WHETHER SECURITIES INTEREST RELINQUISHED	We will notify you in some days			TANCE	
	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR	No SKOLKATA S			33	

10	DETAILS OF THE BANK ACCOUNT TO WHICH THE FINANCIAL CREDITOR'S SHARE OF THE PROCEEDS OF LIQUIDATION CAN BE TRANSFERRED	Locatio Bank A	nt type:- on :- ddress:- ciary Name :- nt No :	UCO Bank Current account (TRA) Kolkata FCC, 2,India Exchange Place, Kolkata-700001 SREI Equipment Finance Limited 00020210004654 UCBA0000002
11.	LIST OUT AND ATTACH THE DOCUMENTS RELIED ON IN SUPPORT OF THE CLAIM.	a) b) c) d) e) f)	ROC Charge Deed of Hyp Collateral Do	of account for Agreement No.:- 49814 Certificate & CHG-1 for contract no. :- 49814 Pothecation for Agreement No.:- 49814 Documents (Encumbrance certificate) Arantee of Surya Kanta Acharya & Prashant Chan

Signature of financial creditor or person	NT FINAN		
authorized to act on his behalf (Please			
enclose the authority if this is being	(KOLKAIN)		
submitted on behalf a financial creditor)	A / Sale # Sale		
NAME IN BLOCK LETTERS	SHAILENDRA KUMAR LATH		
POSITION WITH OR IN RELATION TO	Vice President		
ADDRESS OF PERSON SIGNING	C/O SREI EQUIPMENT FINANCE LIMITED		
	Plot No. Y-10, Block-EP, Sector V, Salt Lake City, Kolkata – 700091		







ZERO ZERO ZERO ZERO ONE ZERO

Agreemen 38152191710599654130-0000146

AFFIDAVIT

I, Shailendra Kumar Lath, currently working at Srei Equipment Finance Limited (herein after referred to as "SEFL"), Plot No. Y-10, Block- EP, Sector-V, Salt Lake City, Kolkata- 700091, do solemnly affirm and state as follows:

- 1. MAA Durga Flour Mills Private Limited Corporate debtor was, at the liquidation commencement date, that is, the $28^{
 m th}$ day of February 2024 and still is, justly and truly indebted to Srei Equipment Finance Limited to the sum of ${f Rs}$ 2,14,07,96,332 /- (Rupees Two Hundred Fourteen Crore Seven Lakh Ninety Six Thousand Three Hundred Thirty Two Only)
- 2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
 - Agreement No: 49814
 - Statement of account for Agreement No: 49814
 - ROC Charge Certificate & CHG-1:- 49814
 - Deed of Hypothecation for Agreement No:- 49814
 - Collateral Documents (Encumbrance certificate)
 - Deed of Personal Guarantee of Surya Kanta Acharya & Prashant Chandra Rath
 - Invoice Copy enclosed
- 3. The said documents are true, valid and genuine to the best of my knowledge, information and belief derived on the basis of the records maintained by the claimant company in the course of its business.
- 4. In respect of the said sum or any part thereof, SEFL has not nor has any person, by order of SEFL, to knowledge or belief of SEFL, for the use of SEFL, had or received any manner of satisfaction or security whatsoever, save and except the following:

Solemnly, affirmed at Kolkata on 16th March, 2024

Before me,

Notary/Oath Commissioner

Solemnly affirmend and declares before me on identification

> ASIS KUMAR SEN City Civil Court, Kolkata

Reg. No.-13802/18

Deponent's signature

VERIFICATION

I, Shailendra Kumar Lath the Deponent herein above, do hereby verify and affirm that the contents of paragraph 1 to 4 of this affidavit are true and correct to my knowledge and belief derived on the basis of the records maintained by the claimant company in the course of its business and no material facts have been concealed therefrom.

Verified at Kolkata on 16th March, 2024



Deponent's signature

